HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 474 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 27-02-2025 in W.P No. 34217 of 2024 on the file of the High Court.

Between:

Salla Chandra Reddy, S/o Late S. Ram Reddy, aged 47 years, Occ. Business, R/o h.no. 1-2-9, Street no. 2, Kakathiyanagar, Habsiguda, Hyderabad.

...APPELLANT/RESPONDENT No.4

AND

1. Smt. Gella Lakshminarayana, S/o. G. Murali, aged 50 years, Occ. Business, R/o. Flat No.303, Vamshi Residency, Road No.4, SBI Colony, Kothapet, Hyderabad.

...RESPONDENT/PETITIONER

2. The State of Telangana, Rep., by its Principal, Secretary, Municipal Administration Department, Telangana Secretariat, at Hyderabad.
3. The Peerjadiguda Municipal Corporation, Rep., by its Commissioner, office at Medipally, Medchal Malkajgiri District, TS
4. The Town Planning Officer, Town Planning Section, Peerjadiguda Municipal Corporation office at Medipally, Medchal Malkajgiri District, TS

...RESPONDENTS/RESPONDENTS No.1 TO 3

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the Respondents from proceeding further with the construction or issuing any occupancy certificate in respect of such construction.

Counsel for the Appellant: SRI VIVEK JAIN
Counsel for the Respondent No.1: SRI BETHI VENKATESWARLU
Counsel for the Respondent No.2: GP FOR MPCL ADMN & URBAN DEV
Counsel for the Respondent Nos.3 & 4: SRI P.KRISHNA REDDY, SC FOR MPCL

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.474 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Vivek Jain, learned counsel for the appellant; Sri B. Venkateswarlu, learned counsel for respondent No.1 and Ms. Sharvani, learned counsel represents Sri P. Krishna Reddy, learned Standing Counsel for Municipalities, for respondent Nos.3 and 4.

2. Learned counsel for the appellant seeks to withdraw this Writ Appeal with liberty to approach the Civil Court in view of proceedings dated 20.07.2021 mentioned in paragraph No.15 of the impugned order of learned Single Judge dated 27.02.2025.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI VIVEK JAIN, Advocate [OPUC]
2. One CC to SRI BETHI VENKATESWARLU, Advocate [OPUC]
3. One CC to SRI P.KRISHNA REDDY, SC FOR MPCL [OPUC]
4. Two CCs to GP FOR MPCL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

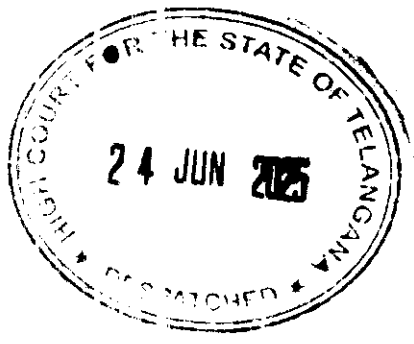
PSK
LS

HIGH COURT

DATED:29/04/2025

JUDGMENT

WA.No.474 of 2025



DISMISSING THE WRIT APPEAL AS WITHDRAWN WITHOUT COSTS